

[Shri Shyamanandan Mishra]

situation? If this fast-developing situation requires that the House be called in session soon after, then, for us to meet by the end of May will be too late. Will you kindly consider that? What is the difficulty about having another discussion on this?

MR. SPEAKER: We are calling the meeting of the leaders. These things can be discussed there.

SHRI SHYAMANANDAN MISHRA: We have not been called for the last few days. Two days have passed.

AN HON MEMBER: It is not necessary to call the meeting every day.

MR. SPEAKER: Mr. Khadilkar.

12.52 hrs.

**LABOUR PROVIDENT FUND LAWS
(AMENDMENT BILL)***

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR): Sir, I beg to move for leave to introduce a Bill further to amend the Coal Mines Provident Fund and Bonus Scheme Act, 1948 and the Employees' Provident Funds Act, 1952.

MR. SPEAKER: The question is:

That leave be granted to introduce a Bill further to amend the Coal Mines Provident Fund and Bonus Schemes Act, 1948 and the Employees' Provident Funds Act, 1952.

The motion was adopted

SHRI R. K. KHADILKAR: I introduce the Bill.

**SATEMENT RE LABOUR PROVIDENT
FUND LAWS (AMENDMENT)
ORDINANCE**

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR): Sir, I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for Immediate legislation by the Labour Provident Fund Laws (Amendment) Ordinance, 1971, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT--:071.]

12.54 hrs.

**ORISSA BUDGET-1971-72-GENERAL
DISCUSSION, **DEMANDS FOR
GRANTS ON ACCOUNT (ORISSA),
1971-72 AND *DEMANDS FOR
SUPPLEMENTARY GRANTS
(ORISSA), 1970-71**

MR. SPEAKER: Now we will take up Item 11. Items 11, 12 and 13 will be discussed together. Shri P. K. Deo.

**DEMAND NO. 1: ELECTIONS AND
OTHER EXPENDITURE RELATING TO
THE HOME DEPARTMENT**

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs 3,30,000/- be granted to the President out of the Consolidated Fund of the State of Orissa, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Elections and other expenditure relating to the Home Department.' "

DEMAND NO 2: JAILS

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 30,00,000/- be granted to the

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**Moved with the recommendation of the President.